

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14376/2012

(Arising out of impugned final judgment and order dated 09-11-2011 in CWP No. 19405/1986 passed by the High Court Of Judicature At Allahabad)

PRABHAWATI AGARWAL & ORS.

Petitioner(s)

VERSUS

SHEIKH BARIK ALI (DEAD) THR. LR. & ORS.

Respondent(s)

Date : 16-01-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. R. Venkataramani, Sr. Adv.
 Mr. Santosh Kumar, Adv.
 Mr. Hemant Sharma, Adv.
 Mr. Mushtaq Ahmad, AOR

For Respondent(s) Dr. Kailash Chand, AOR

Mr. Pankaj Bhatia, Adv.
Mr. Ashik Shrivastava, Adv.
Mr. Nipun Goel, Adv.
Mr. Dhruv Surana, Adv.
Mr. Ashish Choudhury, Adv.
Ms. Bharti Tyagi, AOR
Mr. Ravi Panwar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner prays and is permitted to cure the defects within four weeks, as the petitioner No.1 died even the matter was pending before the High Court.

List the matter after four weeks.

(OM PARKASH SHARMA)
AR CUM PS

(RAJINDER KAUR)
BRANCH OFFICER